

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 42/AM12
HELD ON 18.01.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 42/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 18.01.2012 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S. Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 41/AM12 held on 13.01.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-201	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00273/AM11/DES-VII	Status: Deferred
NC No.: 42/AM12 Dated:	Adv. Lic. No.	RLA F. No.	

18.01.2012

0310597153 dated 15.10.2010

03/95/040/00501/AM11

Request: Amendment in the description of Export Product and Import Items No. 1 and 2.

Decision: D/o C&PC vide its OM No. 46011/65/2006-PC.II dated 09.01.2012 has requested to furnish a copy of advance authorization alongwith documentary evidence. The Committee decided that a copy of advance authorizations alongwith 4.7 application may be forwarded to D/o C&PC.

Deferred for two weeks.

Case No. A-202	PROPACK INDUSTRIES	HQ F. No. 01/87/050/00291/AM10/DES-VII	Status: Deferred
NC No.: 42/AM12 Dated: 18.01.2012	Adv. Lic. No. 0310549839 dated 09.12.2009	RLA F. No. 03/95/040/00459/AM10	

Request: Amendment in the description of Export Product and Import Items No. 1 and 2.

Decision: D/o C&PC vide its OM No. 46011/65/2006-PC.II dated 09.01.2012 has requested to furnish a copy of advance authorization alongwith documentary evidence. The Committee decided that a copy of advance authorizations alongwith 4.7 application may be forwarded to D/o C&PC.

Deferred for two weeks.

Case No. A-203	POLYLINK POLYMERS (INDIA) LTD.	HQ F. No. 01/87/050/00066/AM12/DES-VII	Status: Approved
NC No.: 42/AM12 Dated: 18.01.2012	Adv. Lic. No. 0810098639 dated 27.04.2011	RLA F. No. 08/24/040/00004/AM12	

Request: **Modification in the description of Import Item No. 1 against Export Product No. 1 against Export Product No. 2.** **No. 1 and Import Item**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/63/2004-PC.II dated 03.01.2012, the Committee decided to **approve** the request of firm modifying the description of Import Item No. 1 against Export Product No. 1 and Import Item No. 1 against Export Product No. 2 to read as **“LDPE Granules”**.

Case No. A-204	POLYLINK POLYMERS (INDIA) LTD.	HQ F. No. 01/87/050/00116/AM12/DES-VII	Status: Approved
NC No.: 42/AM12 Dated: 18.01.2012	Adv. Lic. No. 0810100864 dated 24.06.2011	RLA F. No. 08/24/040/00073/AM12	

Request: **Modification in the description of Import Item No. 1 against Export Product No. 1 against Export Product No. 2.** **No. 1 and Import Item**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/63/2004-PC.II dated 03.01.2012, the Committee decided to **approve** the request of firm modifying the description of Import Item No. 1 against Export Product No. 1 and Import Item No. 1 against Export Product No. 2 to read as **“LDPE Granules”**.

Case No. A-205	S&J GRANULATE SOLUTIONS (P) LTD.	HQ F. No. 01/87/050/00230/AM12/DES-VII	Status: Approved
NC No.: 42/AM12 Dated: 18.01.2012	Adv. Lic. No. 0310654856 dated 20.09.2011	RLA F. No. 03/95/040/00495/AM12	

Request: Review of decision taken by Norms Committee in its Meeting No. 30/AM12 held on 25.10.2011.

Decision: The Committee discussed the case with the Technical Representative of DIPP and decided to amend the Note of the case approved in Norms Committee Meeting No. 30/AM12 held on 25.10.2011 to read as under:

*“The Import Item is covered under ITC HS Code 40040000 which defined as ‘waste, pairings and scrap of rubber (other than hard rubber) and powders and granules obtained therefrom. According to the ITCHS Code scrap of rubber is a restricted item under import policy subject to condition that import of used rubber tyres with one cut in bead wire and import of used rubber tubes cut in two pieces, however, is free. The firm has not mentioned cut(s) in rubber tyres. Keeping in view the above policy provision, the Committee decided that Used Rubber Tyres (Cut/Shreds) imported under Advance Authorization must have **one cut or more than one cut** in bead wire.”*

ONLINE CASES

1	Case No.:13/15/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00114/AM12/	RLA File :03/95/040/00173/AM12/	Lic.No/Date:0310635302 09.06.2011	Defer Date:08.02.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.12.2011. Comments of D/o C&PC are awaited.			

Case No.: 2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Approved
HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39181000	63/0- THREE LAYERED PRINTED PVC FLOOR COVERING 0.35 MM -2.00MM	530000.000	K.G	27308647.50	606858.83 US\$
				Total	27,308,647.50	606,858.83

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN	199810.000	K.G	8991450.00	199810.00 US\$	Value & Qty
2	29173920	PHTHALATE PLASTICIZER (DOP)	106000.000	K.G	6360000.00	141333.33 US\$	Value & Qty
3	28230010	TITANIUM DIOXIDE / PIGMENT	9540.000	K.G	1144800.00	25440.00 US\$	Value & Qty
4	38122010	PVC STABILIZER	6360.000	K.G	572400.00	12720.00 US\$	Value & Qty
5	39219029	PVC FLOORING / SHEET SCRAP / OFF CUTS (PRE CONSUMER INDUSTRIAL SCRAP)	222600.000	K.G	6678000.00	148400.00 US\$	Value & Qty
				Total	23,746,650.00	527,703.33	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 31/87-ALC1/2011 dated 02.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Three Layered Printed PVC Flooring Covering (Thickness 0.35mm-2mm)	530000 kg	1. PVC Resin	199810 kg
		2. Phthalate Plasticizer (DOP)	106000 kg
		3. Titanium Dioxide/Pigment	9540 kg
		4. PVC Stabilizer	6360 kg
		5. PVC Flooring Scrap (Pre Consumer Industrial Scrap)	222600 kg

Note: The import of PVC Flooring Scrap (pre consumer industrial scrap) will be governed by conditions laid down in Notification No. 24 (RE-2006)/2004-2009 dated 26.07.2006 and minor amendment vide Notification No. 54 (RE-2008)/2004-2009 dated 05.11.2008. The imported PVC Flooring Scrap (pre consumer industrial scrap) will be used only for the manufacture of Three Layered Printed PVC Flooring Covering.

PVC flooring scrap (scrap denotes industrial trimmings and rejects only) with the following specifications shall be permitted for imports:

- (i) The PVC Flooring Scrap shall consist of thoroughly blended composition of thermoplastic binder, fillers and pigments. The thermoplastic binder shall consist substantially of one or both of the following namely (a) Vinyl Chloride polymer and (b) Vinyl Chloride co-polymer.
- (ii) The density shall be ≥ 1.3 .
- (iii) Ash content shall be < 21 to 30% .
- (iv) The product manufactured from scrap shall conform to IS 14535: 1998-Recycled plastics manufacture of products – design, and
- (v) Recycling shall be in accordance with IS 14534: 1998-Guidelines for recycling of plastic.
- (vi) Final Waste PVC scrap (i.e. unconverted to floor coverings etc.) shall not exceed 5% of the quantity imported and shall be disposed of in landfills.

All imports shall also be subject to the following conditions:

- (i) Only industrial, trimmings and rejects of PVC flooring scrap shall be allowed to be imported.
- (ii) Post consumer PVC flooring scrap and waste shall not be allowed to be imported.
- (iii) Imports shall only be allowed to actual users.

- (iv) The concerned Pollution Control Boards/Pollution Control Committees shall monitor the use of PVC scrap imported by the units.
- (v) The units/PVC scrap users shall file a return of imports made during a calendar year to concerned PCB/PCCs; and
- (vi) The product so manufactured should meet the BIS specifications IS 3462, 1986 for unbacked flexible PVC floorings.

Case No.:1/23/87-ALC1/2011	Party Name:ELKAY CHEMICALS PVT.LTD.,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Rejected
HQ File :01/87/050/00187/AM12/	RLA File :31/24/040/00216/AM11/	Lic.No/Date:3110049143 11.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39100090	62/0- SILICONE EMULSION	200000.000	K.G	19221000.00	424773.48 US\$
				Total	19,221,000.00	424,773.48

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39100090	SILICONES IN PRIMARY FORMS (OTHER) HYDROXYL SILICONE OIL , DIMETHYL CYCLOSILOXANE(DMC) , POLY DIMETHYL SILOXANE(PDMS) , CYCLIC 2427 FROM GUM , CYCLIC 2427 FRO VINYL , RESIDUAL POLYMER , INTERSILOX , DIMETHYL CYCLIC, POLYMER GEL, SILOXANE 45 CT	124800.000	K.G	13534872.00	293280.00 US\$	Value & Qty
				Total	13,534,872.00	293,280.00	

Decision: The Committee discussed the case in light of Deficiency letter issued by D/o C&PC vide D/L No.

46011/87/2011-PC.II dated **03.10.2011** to firm, followed by repeated reminders from DGFT on **21.02.2011** and **15.11.2011** giving **15 days** time to firm for submission of information. The Committee observed that the firm failed to furnish information despite repeated reminders. Hence, the Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

Case No.:3/25/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Approved
HQ File :01/87/050/00201/AM12/	RLA File :03/94/040/00333/AM12/	Lic.No/Date:0310642777 18.07.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39235000	63/0- Lacquer (Paints) Coated Metalized / Non Mealized Caps of P.P / A.B.S in Various Sizes & Colours Net Contents : - P.P / A.B.S : 17810.50 Kgs	17900.000	K.G	8055000.00	177033.00 US\$
				Total	8,055,000.00	177,033.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	Relevant Granules of P.P (ITC HS Code - 39021000) / A.B.S (ITC HS Code - 39033000) Moulding Granules Gade	18701.030	K.G	2150500.00	46750.00 US\$	Value & Qty
2	81019910	Tungsten Filament Heating Process Instrument	537.000	K.G	1235100.00	26850.00 US\$	Value & Qty
3	76052990	Relevant Aluminium Wire Metalised Coating	179.000	K.G	66700.00	1450.00 US\$	Value & Qty
4	32089090	Relevant Dyestuff/ Color Pastes Colouring Agent	135.150	K.G	105800.00	2300.00 US\$	Value & Qty

5	32089090	Lacquer / Paints U.V. Curing Coating Material	8950.000	K.G	3293600.00	71600.00 US\$	Value & Qty
				Total	6,851,700.00	148,950.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/96/2011-PC.II dated 10.01.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Lacquer (Paints) Coated Metalized/Non-Metalized Caps of P.P/A.B.S in various sizes and colours	1 kg	1. Relevant Polypropylene / A.B.S. Granules	1.044 kg
		2. Tungsten Filament	0.03 kg
		3. Aluminium Wire	0.01 kg
		4. Dyestuff/Colour Pastes	0.0075 kg
		5. Lacquer/paintsrap	0.100 kg

5	Case No.:1/24/87-ALC1/2011	Party Name:UNIPATCH RUBBER LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00192/AM12/	RLA File :05/24/040/00158/AM12/	Lic.No/Date:0510299508 11.08.2011	Defer Date:08.02.2012
	Decision: A Deficiency letter was issued to firm on 18.11.2011 giving 15 days time for submission of information (as asked for by DIPP). The firm vide its letter dated 28.12.2011 requested to grant them time for submission of their reply upto 31.01.2012. The Committee, therefore, decided to grant time upto 31.01.2012 to firm for submission of information.			

	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
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6	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:01.02.2012
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 02.11.2011, 15.11.2011 and 09.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

7	Case No.:1/28/87-ALC1/2011	Party Name:POLYSIL IRRIGATION SYSTEMS PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00226/AM12/	RLA File :03/95/040/00258/AM12/	Lic.No/Date:0310650131 24.08.2011	Defer Date:08.02.2012
	Decision: A D/L No. 46011/95/2011-PC.II dated 08.11.2011 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 23.11.2011 and 09.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

8	Case No.:2/27/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date:08.02.2012
	Decision: A D/L No. 46011/34/2011-PC.II dated 15.12.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 13.01.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 15 days time for submission of information.			

Case No.:1/26/84-ALC3/2011	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Approved
HQ File :01/84/050/00196/AM12/	RLA File :03/95/040/00467/AM12/	Lic.No/Date:0310656070 26.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	63053200	63/0- FLEXIBLE INTERMEDIATE BULK CONTAINERS. NET CONTENT OF EXPORTS: POLYPROPYLENE GRANULES :818.18 MT, HDPE GRANULES :4.25 MT, MASTERBATCH ANTIFIBRILLANT : 12.27 MT, MASTRBATCH WHITE : 6.14 MT, MASTERBATCH COLOUR :3.68 MT, CONDUCTIVE BLACK : 6.55 MT, LLDPE : 40.95 MT, LDPE : 40.95 MT, U.V. STABILISER MASTERBATCH : 18 MT	951.000	M.T	109898937.50	2389107.30 US\$
				Total	109,898,937.50	2,389,107.30

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	POLYPROPYLENE GRANULES	900.000	M.T	72000000.00	1565217.39 US\$	Value & Qty
2	39012000	HDPE GRANULES	4.680	M.T	374400.00	8139.13 US\$	Value & Qty
3	32061190	MASTERBATCH ANTIFIBRILLANT	13.500	M.T	675000.00	14673.91 US\$	Value & Qty
4	32061190	MASTERBATCH WHITE	6.750	M.T	1431000.00	31108.69 US\$	Value & Qty
5	32061900	MASTERBATCH COLOUR	4.050	M.T	870750.00	18929.34 US\$	Value & Qty
6	39019090	MASTER BATCH CONDUCTIVE BLACK	7.200	M.T	1548000.00	33652.17 US\$	Value & Qty
7	39011010	LLDPE	43.000	M.T	3440000.00	74782.60 US\$	Value & Qty
8	39011000	LDPE	43.000	M.T	3440000.00	74782.60 US\$	Value & Qty
		RELEVANT U.V. STABILISER					

9	38099100	MASTERBATCH [FOR EXPORT WITH U.V. STABILISER]	18.000	M.T	4140000.00	90000.00 US\$	Value & Qty
				Total	87,919,150.00	1,911,285.83	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 16/87-ALC1/2011 dated 05.08.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Intermediate Bulk Containers	1 kg	1. Relevant Polypropylene Granules / HDPE Granules / Master Batch Antifibrillant	1.10 kg/kg content in the Export Product
		2. Relevant Master Batch (White / Colour) / Conductive Black	1.10 kg/kg content in the Export Product
		3. LLDPE / LDPE Granules (For Liner)	1.05 kg/kg content in the Export Product.
		4. U.V. Stabilizer Master Batch (Containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	2% of the Resin content in Export product

Case No.:11/34/87-ALC1/2011

Party Name:MULTIBASE INDIA LIMITED,

Meet No/Date:42/87-ALC1/2011
18.01.2012

Status:
Deferred

10	HQ File :01/87/050/00261/AM12/	RLA File :03/95/040/00566/AM12/	Lic.No/Date:0310660403 18.10.2011	Defer Date:08.02.2012
	Decision: A D/L No. 46011/62/2010-PC.II dated 22.12.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder enclosing a copy of D/L to firm giving 15 days time for submission of information.			

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Case No.:14/34/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Approved				
HQ File :01/87/050/00264/AM12/	RLA File :05/24/040/00253/AM12/	Lic.No/Date:0510306669 25.10.2011	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	39122029	62/0- Industrial Nitrocellulose containing Acetyl Tri Butyl Citrate (ATBC)	491.430	M.T	113397472.00	2328968.00 US\$	
				Total	113,397,472.00	2,328,968.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29181590	Acetyl Tri Butyl Citrate	103.200	Number	13500000.00	277264.00 US\$	Value & Qty
				Total	13,500,000.00	277,264.00	
Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/31/2008-PC.II dated 19.12.2011, following adhoc norms are approved :							
EXPORT ITEM		QTY	IMPORT ITEM		QTY		

	Industrial Nitro Cellulose containing 20+/-1% Acetyl Tri Butyl Citrate	1 kg	Acetyl Tri Butyl Citrate	0.200 kg
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12	Case No.: 3/38/87-ALC1/2011	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00279/AM12/	RLA File :08/24/040/00181/AM12/	Lic.No/Date:0810105095 25.10.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2012. Comments of D/o C&PC are awaited.			

13	Case No.: 7/36/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00275/AM12/	RLA File :03/95/040/00629/AM12/	Lic.No/Date:0310664163 09.11.2011	Defer Date:08.02.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 09.01.2012. Comments of DIPP are awaited.			

14	Case No.: 12/38/84-ALC3/2011	Party Name:KARUR K.C.P.PACKAGINGS LIMITED,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/84/050/00296/AM12/	RLA File :32/24/040/00037/AM12/	Lic.No/Date:3210050719 09.11.2011	Defer Date: 08.02.2012
	Decision: The Committee noted that this is a transferred case from NC-V. A copy of application has been forwarded to D/o C&PC on 13.01.2012. Comments of D/o C&PC are awaited.			

15	Case No.:1/39/87-ALC1/2011	Party Name:PUNEET RESINS LTD.,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00289/AM12/	RLA File :03/95/040/00724/AM12/	Lic.No/Date:0310670665 14.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.			

16	Case No.:2/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00290/AM12/	RLA File :03/94/040/00782/AM12/	Lic.No/Date:0310671251 16.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

17	Case No.:3/39/87-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00291/AM12/	RLA File :03/94/040/00783/AM12/	Lic.No/Date:0310671258 16.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.01.2012. Comments of D/o C&PC are awaited.			

18	Case No.:5/39/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00293/AM12/	RLA File :03/95/040/00753/AM12/	Lic.No/Date:0310671511 19.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.			

19	Case No.:1/40/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00304/AM12/	RLA File :03/95/040/00756/AM12/	Lic.No/Date:0310671763 20.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.			

20	Case No.:2/40/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00305/AM12/	RLA File :03/95/040/00757/AM12/	Lic.No/Date:0310671775 20.12.2011	Defer Date:08.02.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.01.2012. Comments of D/o C&PC are awaited.			

21	Case No.:1/42/87-ALC1/2011	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00327/AM12/	RLA File :03/94/040/00869/AM12/	Lic.No/Date:0310674733 04.01.2012	Defer Date: 08.02.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

	Case No.:2/42/87-ALC1/2011	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:42/87-ALC1/2011 18.01.2012	Status: Deferred
	HQ File :01/87/050/00328/AM12/	RLA File :03/95/040/00774/AM12/	Lic.No/Date:0310675803	Defer Date:

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.

Meeting ended with thanks to Chair and all participants.
